

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE SIXTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1249 OF 2024

Writ Appeal under clause 15 of the Letters Patent Appeal preferred against the Order dated. 02/08/2024 passed in W.P. No. 16673 of 2024. on the file of the High Court.

Between:

V. Ravi Prakash, S/o V. Surya Prakash Rao Aged about 56 years, Occ. Business R/o H.No.8-2-293/ 174/A/6, Road No, 14, BN Reddy Colony, Banjara Hills, Khairatabad Hyderabad, Telangana-34

...APPELLANT/PETITIONER

AND

1. The Union of India, Ministry of External Affairs, Rep by its Secretary, South Block Secretariat Raisina Hill, New Delhi India
2. The Regional Passport Officer, O/o The Regional Passport Office, D.no.8-2-215 to 219 near Prashanth Theatre, Kummarguda, Secunderabad, Telangana- 500003

...RESPONDENTS

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Order dated 02.08.2024 passed in WP No. 16673 of 2024, limited to the Order imposing the Condition No. IV that on renewal/re-issuance of passport, the petitioner shall deposit the same before the trial Court in Crime No.99/2019, pending disposal of the Writ Appeal

Counsel for the Appellant: SRI. M. SURENDER RAO REP SRI G. V. L. MURHTY

**Counsel for the Respondents: SRI GADI PRAVEEN KUMAR
Dy. SOLICITOR GEN. OF INDIA**

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Appeal No.1249 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. M.Surender Rao, learned Senior Counsel appears for Mr. G.V.L.Murthy, learned counsel for the appellant.

Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India appears for the respondents.

2. This intra court appeal is filed against order dated 02.08.2024, passed by a learned Single Judge in W.P.No.16673 of 2024.

3. After arguing the matter to some extent, learned Senior Counsel for the appellant seeks leave of this Court to withdraw this appeal with liberty to seek review of the order passed by the learned Single Judge on the ground that the appellant is not an accused person in the criminal case.

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4. Accordingly, the Writ Appeal is disposed of in terms of liberty as prayed for. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/- K. SAILESHI
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI. G. V. L. MURHTY, Advocate [OPUC]
2. One CC to SRI. GADI PRAVEEN KUMAR Dy. SOLICITOR GEN. OF INDIA [OPUC]
3. Two CD Copies

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GJP

Fr

HIGH COURT

DATED:16/12/2024

JUDGMENT

WA.No.1249 of 2024



DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

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